

11-8-99

O.A. 1365/93

Hon'ble Mr.S.Dayal, A.M.
Hon'ble Mr.S.K.I.Naqvi, J.M.

This case was instituted in 1993 and the order sheet shows that the learned counsel for the applicant sought adjournment on 30-9-93. There was no appearance on behalf of the learned counsel for the applicant on 31-4-94, on 23-2-99 proxy counsel Sri A.K.Dave appeared on 12-4-99. Learned ~~knows~~ proxy counsel Sri A.K.Dave appeared and sought time to inform Shri Chakravorty. Thereafter none appeared on 17-5-99 and 8-7-99 besides today. It shows that the applicant has lost interest in this case and therefore the case is dismissed in default and for non-prosecution.

Ree
J.M.

A
A.M.

satya/